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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 488/90

Date of Order: 25-8-92.

Between:

R. Sundaram. ✓

.. Applicant

and

1. The Divisional Railway Manager (BG)
S.C.Railway, Secunderabad. ✓

2. The General Manager, S.C.Rly,
Secunderabad. ✓

.. Respondents.

For the Applicant: Mr. T. Venugopal Reddy, Advocate (not present)

For the Respondents: Mr. Jalli Siddaiah, SC for Rlys.

CORAM:

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

None present on behalf of the applicant today.

Mr. Jalli Siddaiah, for the respondents reported ready. This is a case where there is no representation on behalf of the applicant on 27-7-92, on 4-8-92 and 14-8-92 also. The applicant do not seem to be evincing any interest in the O.A. In view of this position this O.A. is dismissed for default, ~~bearing~~ the parties to bear their own costs.

Deputy Registrar (J)

To

1. The Divisional Railway Manager (BG)
S.C.Rly, Secunderabad.
2. The General Manager, S.C.Rly. Secunderabad.
3. One copy to Mr.T.venugopal Reddy, Advocate
6-1-276/A, Padmaraonagar, Secunderabad (By post)
4. One copy to Mr.Jalli Siddaiah, SC for Rlys, CAT.Hyd.
5. One spare copy.

pvm.

Received
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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 25-8 - 1992

ORDER / JUDGMENT

R.A./C.A./M.A. No

in

O.A.No. 488/90

T.A.No. (W.P.No)

Admitted and interim directions
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

